## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

C.P.NO.90/2001 IN O.A.NO.77/1997



Wednesday, this the 6th day of June, 2001

Hon'ble Mrs. Lakshmi Swaminathan, Vice Chairman (J)
Hon'ble Mr. S.A.T. Rizvi, Member (Admn)

Head Constable Rajpal Singh No.9085/DAP S/O Shri Singh Ram, R/O D-30/815, East Gokul Pur, Nand Nagri, Delhi. ..Petitioner. (By Advocate: Shri Rajeev Kumar)

## **VERSUS**

Shri Suresh Roy,
Addl. Commissioner of Police,
Police Headquarters, I.P. Estate,
MSO Building, New Delhi. ...Respondent
(By Advocate: Shri Rajinder Pandita, learned counsel
through Shri Vijay Pandita, learned
proxy counsel)

## ORDER (ORAL)

By Hon'ble Mrs. Lakshmi Swaminathan, VC (J):-

Heard both the learned counsel for the parties. Learned proxy counsel for the respondent has submitted the orders issued by the respondents dated 4.4.2001 and 25.5.2001. From these orders, we are satisfied that it cannot be held that the respondents are contumaciously flouting the Tribunal's order dated 10.10.2000 in 0A-77/97, although, admittedly, the consequential benefits flowing from this order have yet to be granted to the petitioner. For this purpose, we make it clear that the respondents shall give him the consequential benefits by 25.6.2001.

2. With the above order, CP-90/2001 is dismissed. Notices issued to the alleged contemnor are discharged. File be consigned to the record room.

(Mr. S.A.T. Rizvi)
Member (A)

(Mrs.Lakshmi Swaminathan) Vice Chairman (J)

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